

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.76876 of 2019
(On behalf of Appellant)

AND

Excise Appeal No.75264 of 2019

(Arising out of Order-in-Appeal No.314/HWH/CE/2018-19 dated 17 September 2018 passed by Principal Commissioner of CGST & Central Excise, Appeals-II Commissionerate, Kolkata.)

Commissioner of CGST & CX, Howrah Commissionerate
...Appellant

VERSUS

M/s.NALCO Water India Limited
(Formerly M/s.N.L.C. Nalco India Limited)
.....Respondent

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
Shri Gautam Barman, (Employee) for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

DATE OF HEARING : 30 September 2019
DATE OF DECISION : 30 September 2019

The Application is allowed and Appeal is dismissed as withdrawn under National Litigation Policy. For order see order of date in Excise Miscellaneous Application No.76877 of 2019 and Excise Appeal No.75254 of 2019.

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)